

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No.7
IA No.577/2023**

**In
CP(IB) No.146/Chd/Chd/2021
Under Section 7, IBC 2016, 5 Limitation Act, 1963**

In the matter of:-

Edelweiss Asset Reconstruction Co. Ltd. ...Petitioner-Operational Creditor
Vs.
Winsome Yarns Ltd. ...Respondent-Corporate Debtor

Present:

Mr. Vipul Dharmani, Advocate for the petitioner and for respondent in IA No.577/2023.

Mr. Vaibhav Sahani, Advocate for the respondent and for applicant in IA No.577/2023.

IA No.577/2023

This IA has been filed for condonation of delay in filing of reply. But no specific days have been mentioned in the application. Moreover, receipts of payment of cost have not been appended to the application. Learned counsel for the applicant is directed to mention the number of days in the condonation of delay and also to append the receipt of payment of cost within one week.

CP(IB) No.146/Chd/Chd/2021

Learned counsel for the petitioner has stated that he has efiled the rejoinder, short written submissions, and checklist. Let the hard copy of the same be filed within one week with a copy in advance to the counsel opposite. Learned counsel

IA No.577/2023

In

CP(IB) No.146/Chd/Chd/2021

for the respondent is directed to file short written submissions at least one week before the next date of hearing. List on 19.04.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

March 07, 2023
DS

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

IA No.577/2023
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